

Further, Ministry of Home Affairs has issued Advisories for combating crimes against women and children. These Advisories are also available on www.mha.gov.in.

(d) Amendments in law relating to the criminal justice system are a continuous and ongoing process.

Rules for disposing properties of people who left after partition

1322. SHRI N. GOKULAKRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to dispose of properties belonging to people who had left for countries like Pakistan after partition and which are free from any legal tangle;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering to notify the rules expeditiously; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The Enemy Property (Amendment and Validation) Act, 2017 has provision under Section 8A to dispose of Enemy Properties vested with the Custodian of Enemy Property for India.

(c) and (d) The amended rules have been finalised in consultation with Ministry of Law and Justice and the Enemy Property (Amendment) Rules, 2018 as to be notified shortly.

Training to police force in forensic science

1323. SHRI N. GOKULAKRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to provide basic training to policemen in forensic science as it was going to be the most effective weapon to deal with crimes;

(b) whether it is also a fact that due to lack of knowledge, there is a risk of evidences getting corrupted or destroyed;

(c) whether it is also a fact that Government is developing a Central Crime and Criminal Tracking Network and Systems; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Yes, Sir. Sardar Vallabhbhai Patel National Police Academy, Bureau of Police Research and Development, North Eastern Police Academy and Lok Nayak Jaiprakash Narayan National Institute of Criminology and Forensic Science are conducting training courses in forensic science at different levels.

(b) Yes, Sir.

(c) and (d) Yes, Sir. The Government of India has started the Crime and Criminal Tracking Network and Systems (CCTNS), a Mission Mode Project which has been conceptualized as a comprehensive and integrated system for enhancing the efficiency and effective policing at all levels, especially at Police Station level through adoption of principles of e-Governance and creation of a nationwide network infrastructure for evolution of IT enabled State-of-the-Art tracking system around 'investigation of crime and detection of criminals'.

Cell to monitor trend of cyber crimes

†1324. SHRI RAM VICHAR NETAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to create any type of cell to monitor the trend of cyber crimes;

(b) if so, the details thereof and by when this work is to be completed; and

(c) if not, the details of the alternative scheme prepared by Government to prevent the trend of crime, State-wise including that of Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) National Crime Records Bureau already maintains statistics of cyber-crimes. The Ministry has recently setup a Cyber and Information Security Division to look into relevant matters relating to cyber-crime and information security.

†Original notice of the question was received in Hindi.